



भारतीय दिवाला और शोधन अक्षमता बोर्ड  
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India in association with the British High Commission

Organizes a

Webinar

On

*“Determination of Avoidance Transactions under the IBC”*

Friday, 5<sup>th</sup> February, 2021  
3:30 PM – 5:30 PM

## WELCOME & KEYNOTE ADDRESS

**Mr. Sudhaker Shukla, Whole Time Member, IBBI**

The Insolvency and Bankruptcy Code, 2016 mandates the Resolution Professional and the Liquidator to determine if the corporate debtor has been subject to any avoidance transactions such as preferential transactions, fraudulent transactions, undervalued transactions, and extortionate transactions in the past. And if so, also casts an obligation on the Insolvency Professional to file an application before the Adjudicating Authority for appropriate directions.

This webinar shall endeavour to provide to the Insolvency Professionals, acting in the capacity of Resolution Professionals and Liquidators, an overview of the avoidance transactions and the regulatory landscape which impacts transaction audits. The discussion shall also cover some of the red flags which the Insolvency Professionals need to consider while determining avoidance transactions, various challenges in doing so and their possible mitigation.

The panellists will provide practical examples and case studies with useful insights on the detection of avoidance transactions. Based on their rich experiences, they will throw light on some of the information sources which can be utilized by the Insolvency Professionals so that sufficient evidence is collected, leading to a conclusive determination of avoidance transaction which may consequently result in recovery from such transactions.

### Speakers

1. **Mr. Arpinder Singh (Partner and Head - India and Emerging Markets at EY Forensic & Integrity Services):** Mr. Singh has over 25 years of experience in global investigations, dispute advisory and corporate governance matters. He was previously an internal auditor, statutory auditor, financial controller and leads forensic investigations. He is a Special invitee in the ICAI's Digital Accounting and Assurance Board (2020-21)
2. **Mr. Amit Goyal (Director at EY Forensic & Integrity Services):** Mr. Goyal is a Chartered Accountant, CFE and CFA Charter-holder. He has experience spanning 10 years in Forensic accounting and auditing, investigations, anti-bribery anti-corruption and damage assessments in disputes and arbitration. He has led multiple forensic audits in Real estate, Infrastructure, manufacturing, and financial services sector.

Link for accessing Webinar: <http://Svillive.in/IBBI>

For any further information/clarification, please write to: [workshop.ip@ibbi.gov.in](mailto:workshop.ip@ibbi.gov.in)

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